

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
INTERLOCUTORY APPLICATION NO. 136 of 2022**

In

ORIGINAL APPLICATION NO. 04 of 2019 (SZ)

IN THE MATTER OF:

Anirudh Reddy

...Applicant(s)

Versus

Union of India and Ors

...Respondent(s)

IN THE MATTER OF:

**Bilasaika Sponge Iron (India) Private Limited,
Represented by its Director, Mr. Ashish Agarwal,**

Having Registered Office at:

4-1-970, C-403 & 404,

4th Floor, Upasana Ahuja Estate,

Abids, Hyderabad 500001, Telangana, India.

Email: bilasraikasponge@gmail.com

...Applicant / Respondent No.5

Versus

Union of India, and 4 others

Through the Secretary of State,

Ministry of Environment, Forests and Climate Change,

Indira Paryavaran Bhawan,

Jorbagh Road,

New Delhi 110003,

Email - gcm-mef@nic.in; gim-mef@nic.in

...Respondent No.1/ Respondent No. 1

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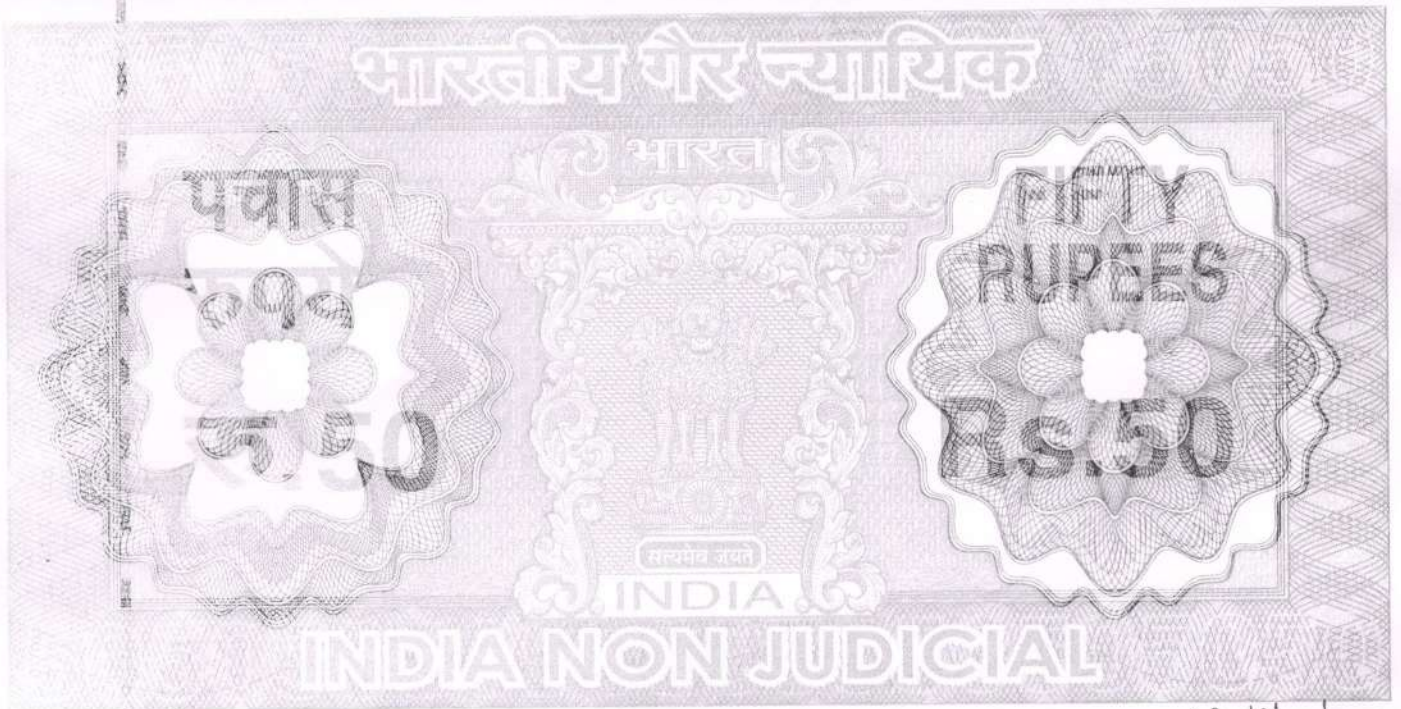
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Dated at Chennai on 13th of August, 2022



Counsel for the Applicant



తెలంగాణ తేలంగానా TELANGANA 27 JUL 2022

S.No: 2997 Date: 27 JUL 2022

Sold to: Ashish Agarwal

S/o, D/o, W/o, Pramod Kumar Agarwal

For Whom: Bilasaika Sponge Iron India Pvt. Ltd., Hyderabad

V. Khatoon
S 937780

VASEEMA KHATOON
SVL No: 16-07-025 of 2013, Ren. No: 16-07-008/2022
Gruhakalpa, TSHB, Nampally, Hyderabad-01, T.S.
Cell: 9700784500



BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
INTERLOCUTORY APPLICATION NO. 136 of 2022

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Original Application No. 04 of 2019 (SZ)

IN THE MATTER OF:

Anirudh Reddy

...Applicant(s)

Versus

Union of India and Ors

...Respondent(s)

IN THE MATTER OF:

Bilasaika Sponge Iron (India) Private Limited,

For BILASRAIKA SPONGE IRON INDIA PVT. LTD.



ATTESTED
N. Neelakantam Goud
N. NEELAKANTAM GOUD
B.Com., LLB.
ADVOCATE & NOTARY
13-2-979, Rahimpura, Puranapool, Hyderabad



[Signature]
DIRECTOR

Represented by its Director, Mr. Ashish Agarwal,
Having Registered Office at:

4-1-970, C-403 & 404,
4th Floor, Upasana Ahuja Estate,
Abids, Hyderabad 500001, Telangana, India.
Contact No. 9849099876
Email: bilasraikasponge@gmail.com

...Applicant / Respondent No.5

Versus

1. Union of India,

Through the Secretary of State,
Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi 110003,
Email - gcm-mef@nic.in; gim-mef@nic.in
Ph No.011 24695334.

...Respondent No.1/ Respondent No. 1

2. Central Pollution Control Board,

Through the Member Secretary,
Parivesh Bhavan, East Arjun Nagar,
New Delhi 110032,
Email - mccb.cpcb@nic.in
Ph No. +91 11-22303655.

...Respondent No.2/ Respondent No. 2

3. State of Telangana,

Through its Chief Secretary,
Secretariat, Khairabad,
Hyderabad, Telangana - 500022,
Email - prlsecy-efst@telangana.gov.in
Ph No. 040-23453111

...Respondent No.3/ Respondent No. 3

4. Telangana State Pollution Control Board,

Represented by its Member Secretary,
Paryavaran Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad - 500-018,
Email - eeew-ss@pcb.ap.gov.in
Ph No. 040-23887500

...Respondent No.4/ Respondent No. 4

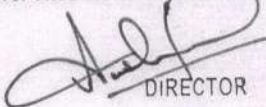
5. Mr. Anirudh Reddy,

H-No. 1-64,
Rangareddyguda Village, Rajapur Mandal,
Mahabubnagar District,
Telangana

...Respondent No.5/ Applicant



For BILASRAIKA SPONGE IRON INDIA PVT.LTD.


DIRECTOR



ADDITIONAL AFFIDAVIT ON PART OF THE APPLICANT

I, Ashish Kumar Agarwal, s/o Sri Pramod Kumar Agarwal aged about 45 years, residing at D No. 22-5-484/2, Agra Colony Panjasha, Charminar, Hyderabad 500002, Telangana, solemnly affirm and sincerely state as follows:

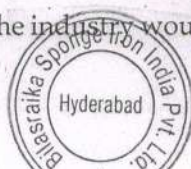
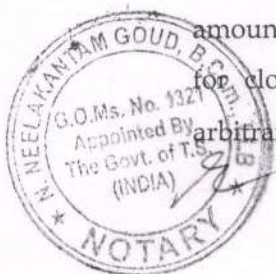
1. That I am the authorized signatory on behalf of the Applicant in the instant Interlocutory Application and I am well conversant with the facts and circumstances of the case based on the records available with the company and is competent to swear the present affidavit.
2. That I have read the contents of the instant Additional Affidavit and the same are true and correct and are drafted under my own instruction.
3. I submit that M/s. Bilasraika Sponge Iron (India) Private Limited, I.e., the Applicant herein and the Respondent No.5 in OA 4 of 2019 which is pending before this Hon'ble Bench, had filed 3 Interlocutory Applications in OA 4 of 2019 seeking reliefs from this Hon'ble Tribunal as there is an urgency owing to the Telangana State Pollution Control Board ("TSPCB"), Respondent No.4's attempt to render the aforesaid Interlocutory Applications infructuous even before the same were heard by this Hon'ble Bench by issuing closure orders in a *mala fide* manner.
4. I submit that such a closure of the unit of M/s. Bilasraika Sponge Iron (India) Private Limited by Telangana State Pollution Control Board, Respondent No.4 herein vide its Closure Order dated 03.08.2022 served on the Applicant herein on 05.08.2022, can only be viewed as a coercive measure to force payment by the Applicant / Respondent No 5 herein, despite knowledge of the fact that the compensation was under challenge and was pending on the file of this Hon'ble Tribunal. A Copy of the Closure Order dated 03.08.2022 issued by the TSPCB and served on the Applicant on 05.08.2022 is annexed herewith as **Annexure-1**.
5. I submit that the TSPCB had issued the said Order of Closure on 03.08.2022 citing the following reasons:
 - i. For non-payment of the pending instalment amounts of the environmental compensation;
 - ii. For not connecting the IP cameras at the plant premises to the server of the TSPCB; and
 - iii. For not providing a wind breaking wall along the compound wall of the industry towards the road & village.



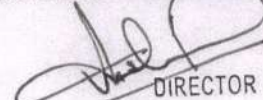
For BILASRAIKA SPONGE IRON INDIA PVT. LTD.

DIRECTOR

6. I further submit that the Applicant herein has complied with all the conditions mentioned above except the payment of the pending installment amounts of the environmental compensation. The Applicant had written to the TSPCB vide a letter dated 05.08.2022 and informed the Board that IP cameras had been installed at the plant premises as per guidelines from TSPCB, provided details of the said camera and requested that they be added to the TSPCB server to facilitate continuous monitoring. A Copy of the letter dated 05.08.2022 is annexed herewith as **Annexure-2**. A Copy of the email dated 10.08.2022 from the camera technology service provider to the Applicant affirming the connection of the cameras on the plant premises to the TSPCB server is annexed herewith as **Annexure-3**.
7. I also submit that the Applicant herein has raised a 25 ft wind-breaking wall made out of green mesh along the compound wall of the industry towards the road & village. A Copy of the pictures depicting the setting up of the wind-breaking wall is annexed herewith as **Annexure-4 (Colly)**.
8. As for the environmental compensation levied, I state that the Applicant has serious grievance with respect to not only the lack of proper and due procedure followed while levying such compensation but even on the basis of such computation. I submit that there are grave errors in even the calculation of the environmental compensation amount, as the number of days that have been considered towards purported violation is arbitrary and suffers from complete non application of mind. As and by way of example, the Applicant states the Board has made a patent error in including the period from 01.03.2019 to 02.08.2019 as days of violation when admittedly there were no non-compliances observed during the said period. The exact number of days in which there were alleged violations of some sort have been exaggerated herein and the purported violations are non-specific thereby rendering the entire calculation imprecise and inaccurate, leading to an exorbitant sum to be levied as the environmental compensation in the instant case on the Applicant. The values assigned to each factor is also unreasoned and the Board has failed to explain let alone provide reasons behind such assignment of values.
9. I humbly submit that the closure of the industry at the present stage is unreasonable especially as there is no non-compliance as on date. In such circumstances, I humbly submit that the mere non-payment of a compensation amount that remains pending for final determination cannot constitute the basis for closure. Such action would be grossly disproportionate and manifestly arbitrary. I submit that the closure of the industry would result in severe detriment



For BILASRAIKA SPONGE IRON INDIA PVT. LTD.


DIRECTOR

to the lives and livelihood of over 200 families who are directly or indirectly dependent on the Applicant industry.

10. I humbly request on behalf of the Applicant herein that this Hon'ble Tribunal takes heed of the aforementioned documents whilst adjudicating upon the instant Application. It is humbly sought that the instant Additional Affidavit and the accompanying Annexures shall also be treated as a part and parcel of this instant Application.

11. I humbly request that this Hon'ble Bench may consider all the prayers and reliefs sought for in the instant Application and kindly pass orders as it deems fit and proper, given the circumstances of the case. Therefore, it is requested that this Hon'ble Bench may take this Additional Affidavit and accompanying documents as Annexures on record and oblige.



For BILASRAIKA SPONGE IRON INDIA PVT. LTD.

[Signature]
DIRECTOR
DEPONENT

VERIFICATION

Verified at Hyderabad on the 13th day of August 2022, that the contents of the affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.



For BILASRAIKA SPONGE IRON INDIA PVT. LTD.

[Signature]
DIRECTOR
DEPONENT



ATTESTED
[Signature]
N. NEELAKANTAM GOUD
B.Com., LL.B.
ADVOCATE & NOTARY
13-2-970, Rahimpura, Puranapool, Hyderabad

13 AUG 2022



BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. MHB-08/TSPCB/TF/2022- 684

Date: 03.08.2022

Sub : M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and control of Pollution) Amendment Act, 1987 - Not remitted Environmental Compensation and not complying with the Board directions - **Closure Orders - Issued - Reg.**

Ref : 1. CFO order dated 19.08.2017,
2. Order No. MHB-08/TSPCB/TF/BO/2022-2065 dated 18.02.2022.
3. Inspection of your industry by the Board officials on 18.05.2022
4. Your industry letter dated 23.05.2022
5. Order No. MHB-08/TSPCB/TF/BO/2022-347 dated 07.06.2022
6. Hearing held on 28.07.2022 at Board office.

1. WHEREAS, you are operating the industry located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District.
2. WHEREAS, the Board vide order dated 19.08.2017 issued CFO to your industry for production of Sponge Iron (Two Kilns - 100 TPD + 66 TPD) - 166 Tons/day valid upto 31.05.2022.
3. WHEREAS, the Board vide order dated 04.03.2020 issued stop production orders to the industry for non compliance of the board directions.
4. WHEREAS, the Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for three months.
5. WHEREAS, the Hon'ble NGT vide order dated 28.01.2020 issued following orders with regard to OA No. 04/2019 (SZ) filed by Sri Anirudh Reddy.

"the Pollution Control Board to assess the environmental compensation in tune with the directions given by the Tribunal in similar situation applying the guidelines provided by the Central Pollution Control Board for this purpose and submit a detailed report as directed above regarding the compliance of the recommendations made what is the status of the functioning of the unit at present and whether further extension has been granted etc., The State Government is also directed to submit the report as to whether any action has been taken by them on the basis of the recommendations made by the Pollution Control Board for shifting the industrial unit to some other place within a period of one month."

6. WHEREAS, the Board vide order dated 09.11.2020 directed the industry to pay the environmental compensation.
7. WHEREAS, the Board vide order dated 21.12.2021 not considered the Extension of Temporary permission to continue production activity and also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect.
8. WHEREAS, the Board examined the request of the industry to pay the Environmental Compensation in instalments and vide letter dated 02.02.2022, the Board has directed the industry to remit the Environmental Compensation as follows:

Installment	Amount	Timeline
First	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
Second	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 st instalment

Third	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 nd Instalment
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9. WHEREAS, the industry vide letter dated 10.02.2022 requested the Board to issue revocation of closure orders stating that they have paid the 1st instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
10. WHEREAS, the Board vide order dated 18.02.2022 issued Temporary permission to continue production activity valid for Three Months.
11. WHEREAS, the Board officials inspected your industry on 18.05.2022 and observed the following non compliance :
 - i. The industry has paid the first installment of Rs. 1,40,50,000/- on 10.02.2022 and has not paid the 2nd & 3rd instalment of the Environmental Compensation.
 - ii. The industry has installed 4 Nos. of IP cameras at corners of the industry. But not connected to the TSPCB server and also not provided recording facility.
 - iii. The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.
12. WHEREAS, the industry vide letter dated 23.05.2022 stated that they have taken over sick unit in May 2019. Also stated that you are ready to pay 25,00,000/- immediately and requested time to remit the balance amount of Rs. 1,15,50,000/- in the 2nd instalment in few more instalments / considerable time.
13. WHEREAS, the Board vide order dated 07.06.2022 addressed a letter to the industry directing to remit the 2nd and 3rd installment of the Environmental Compensation immediately, failing which, the Board will be constrained to take action as per the law.
14. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 28.07.2022. Your industry representative attended the virtual meeting.

The committee noted the following :

- i. The Board vide order dated 04.03.2020 issued stop production orders to the industry for non compliance of the board directions.
- ii. The Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for three months.
- iii. The Hon'ble NGT vide order dated 28.01.2020 issued following orders with regard to OA No. 04/2019 (SZ) filed by Sri Anirudh Reddy.

"the Pollution Control Board to assess the environmental compensation in tune with the directions given by the Tribunal in similar situation applying the guidelines provided by the Central Pollution Control Board for this purpose and submit a detailed report as directed above regarding the compliance of the recommendations made what is the status of the functioning of the unit at present and whether further extension has been granted etc., The State Government is also directed to submit the report as to whether any action has been taken by them on the basis of the recommendations made by the Pollution Control Board for shifting the industrial unit to some other place within a period of one month."

- iv. The Board vide order dated 09.11.2020 directed the industry to pay the environmental compensation of Rs. 4,21,50,000/-.
- v. The Board vide order dated 21.12.2021 not considered the Extension of Temporary permission to continue production activity and also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect as the Board has not considered the objections raised by the industry towards the assessment of the Environmental Compensation and as the industry has not remitted the Environmental Compensation.

- vi. The Board examined the request of the industry to pay the Environmental Compensation in installments and vide letter dated 02.02.2022, the Board has directed the industry to remit the Environmental Compensation as follows:

Installment	Amount	Timeline
First	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
Second	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 st instalment
Third	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 nd instalment

- vii. The industry vide letter dated 10.02.2022 requested the Board to restart the industry stating that they have paid the 1st instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
- viii. The Board vide order dated 18.02.2022 issued Temporary permission to continue production activity valid for Three Months.
- ix. The EE.RD.Hyderabad inspected the industry and submitted latest status report on 18.05.2022 and observed the following non compliance :
- The industry has paid the first instalment of Rs. 1,40,50,000/- on 10.02.2022 and has not paid the 2nd & 3rd instalment of the Environmental Compensation.
 - The industry has installed 4 Nos. of IP cameras at corners of the industry. But not connected to the TSPCB server and also not provided recording facility.
 - The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.
- x. The industry vide letter dated 23.05.2022 stated that they have taken over sick unit in May 2019. Also stated that they are ready to pay 25,00,000/- immediately and requested time to remit the balance amount of Rs. 1,15,50,000/- in the 2nd instalment in few more instalments / considerable time.
- xi. The Board vide order dated 07.06.2022 addressed a letter to the industry directing to remit the 2nd and 3rd instalment of the Environmental Compensation immediately, failing which, the Board will be constrained to take action as per the law.

The representative of the industry informed that they have taken over the sick unit in 2019 and requested time to remit the balance Environmental Compensation amount.

After detailed discussions, the committee recommended to issue closure orders to the industry under Air (Prevention and control of Pollution) Amendment Act, 1987 as the industry has not remitted the balance Environmental Compensation amount of Rs. 2,81,00,000/- (2nd and 3rd instalment) even after giving sufficient time and not yet complied with the Board directions viz., not connected the IP cameras at corners of the industry to TSPCB server and not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road & village.

15. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that the industry has not remitted the balance Environmental Compensation amount of Rs. 2,81,00,000/- (2nd and 3rd instalment) even after giving sufficient time and not complied with the Board directions. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, the Board hereby issue **Closure Orders to your industry in the interest of protecting public health and environment**. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

16. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
17. You are further directed to take note that the TSSPDCL, has been ordered to disconnect the Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Bilasraika Sponge Iron India Pvt. Ltd.,
Gundlapotlapally Village, Balanagar Mandal,
Mahaboobnagar District**

Copy to :

1. The Collector & District Magistrate, Mahaboobnagar District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Mahaboobnagar District.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO-Hyderabad for information and necessary action. He is directed to inspect the industry and report the compliance within 48 hrs. Also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection.
5. Concerned file.

//T.C.F.B.O//

Handwritten Signature
Chief Environmental Engineer



Factory: Survey No. 159-160-163-164 Gundla Potla Pally Village Rajapur Mandal Mahaboob Nagar Dist (T.S)

E-Mail: Bsipl.Sponge@Gmail.Com

Adm. Office: 4-1-970, C-403 404, 4th Floor Upasana Block ,Ahuja Estate , Abids, Hyderabad-500001

Tel.: 040-24753679 , 24753698, 24753699, E-Mail: Bilasraikasponge@gmail.com

Date: 05/08/2022

To,
The Member Secretary,
TSPollution Control Board
A-3, Industrial Estate,ParyavaranBhavan,
Sanathnagar,Hyderabad – 500 018

Dear Sir,

Sub: Device add existing our industry : BILASRAIKS SPONGE IRON INDIA PVT LTD- Reg

With reference to the above-mentioned subject and as per the CFO issued by board Office, we have installed IP cameras at plant premises per guidelines from RO PCB. Hence, we request you to add cameras in TSPCB server for continuous monitoring.

Camera view location	RTSP link
NORTH SIDE	rtsp://admin:admin123@103.68.176.21:554/cam/realmonitor?channel=1&subtype=1
EAST SIDE	rtsp://admin:admin123@103.68.176.21:554/cam/realmonitor?channel=2&subtype=1
WEST SIDE	rtsp://admin:admin123@103.68.176.21:554/cam/realmonitor?channel=3&subtype=1
SOUTH SIDE	rtsp://admin:admin123@103.68.176.21:554/cam/realmonitor?channel=4&subtype=1
STACK CHIMNEY	rtsp://admin:admin123@103.68.176.21:554/cam/realmonitor?channel=4&subtype=0

Kindly acknowledge the receipt of the same,

Thanking you sir,



Yours faithfully

BILASRAIKA SPONGE IRON INDIA PVT LTD





BILASRAIKA SPONGE <bilasraikasponge@gmail.com>

CAMERAS RTPS LINK DETAILS- LETTER SUBMITTED - COPY

Sunshine Service <service@sunshinetechno.com>

Wed, Aug 10, 2022 at 10:56 AM

To: BILASRAIKA SPONGE <bilasraikasponge@gmail.com>

Cc: "satish@sunshinetechno.com" <satish@sunshinetechno.com>, support@sunshinetechno.com

Dear sir,

Your cameras have already done to TSPCB server find the below pics

Stack camera

The screenshot shows the 'EnviroConnect' web interface for the 'Bilasaika spo... - Other Industry, Rajapur MANDAL - Stack (Connected)'. It features a live video stream of an industrial facility, a 'Current Data' table, and two 'Historical Data' graphs.

Parameter	Instantaneous Value	Average	Flag	Standard Limit	Unit
PM	14.80	46.27		0 - 100	mg/Nm ³

The 'Historical Data - Instantaneous' graph shows a fluctuating line between 0 and 100. The 'Historical Data - Hourly Averages' graph shows a line fluctuating between 44.5 and 46.5.

Northside

Bilasaika spo... - Other Industry , Rajapur MANDAL - Stack (Connected)

Live Video Streaming
Streaming Live Video...

Current Data
Stack As of 10-08-2022 10:48:00 (Instantaneous)

Parameter	Instantaneous Value	Average	Flag	Standard Limit	Unit
PM	14.80	46.27		0 - 100	mg/Nm3

Historical Data - Instantaneous

Historical Data - Hourly Averages

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Eastside

Bilasaika spo... - Other Industry , Rajapur MANDAL - EAST SIDE (DAS Server down)

Live Video Streaming
Streaming Live Video...

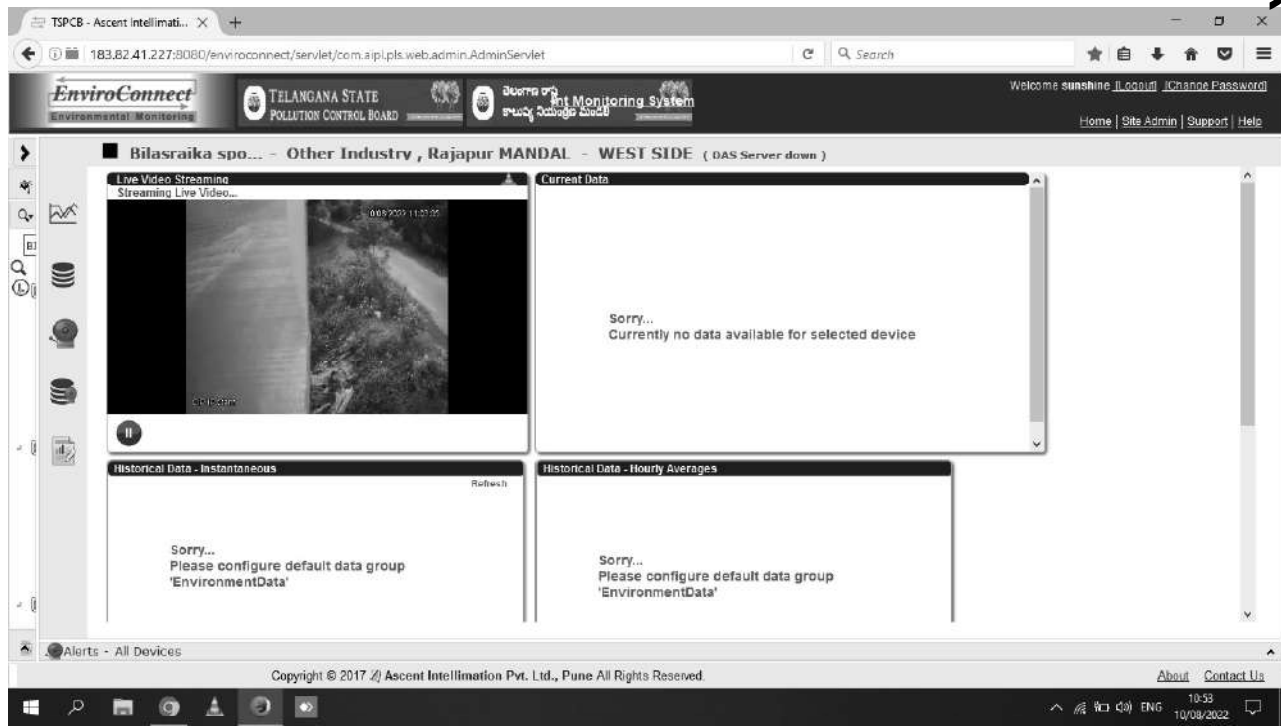
Current Data
Sorry...
Currently no data available for selected device

Historical Data - Instantaneous
Sorry...
Please configure default data group 'EnvironmentData'

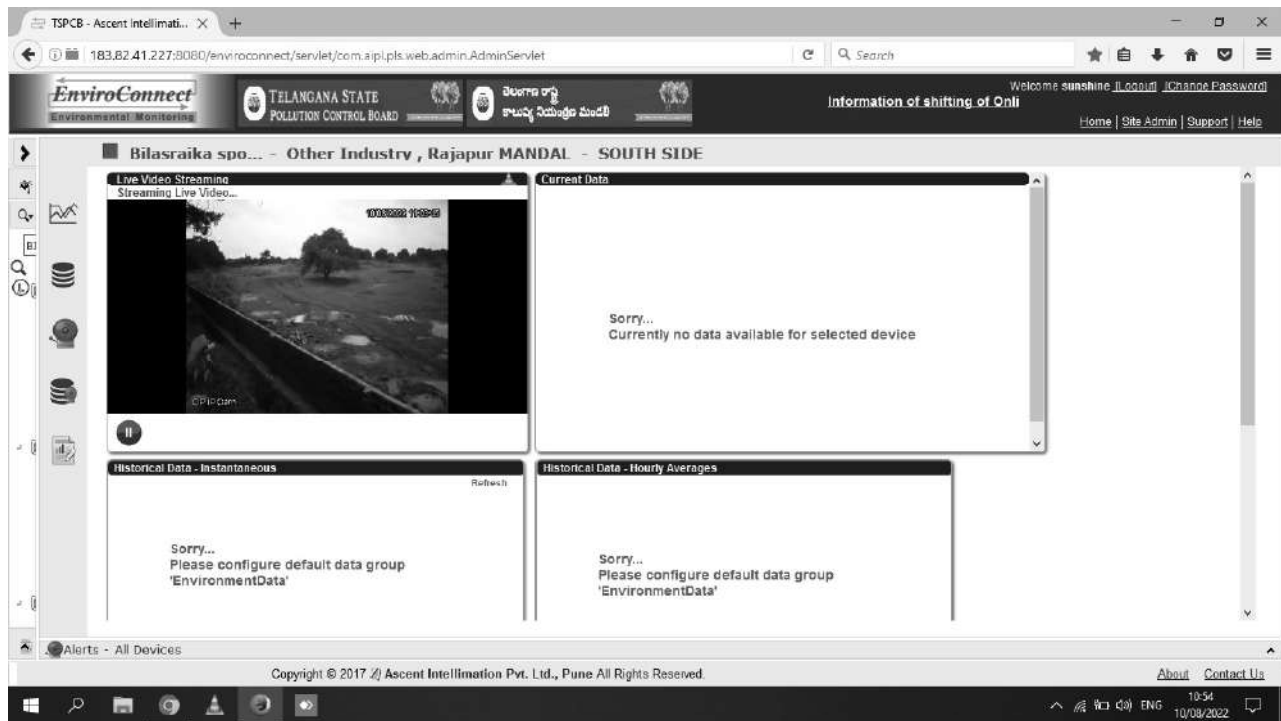
Historical Data - Hourly Averages
Sorry...
Please configure default data group 'EnvironmentData'

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West side



Southside



Thanks and regards

**_ SUNSHINE SERVICE_
SANJEEVA +91 8919245830**

_ SUNSHINE TECHNOLOGIES _
Address: Flat No: 404, Lakshmi Gardens, Road no 3, Street No. 3
Kondareddy Street, West Maredipally, Secunderabad, TS- 500 026.

*** SUNSHINE TECHNOLOGIES ***

[Quoted text hidden]



GPS Map
Camera Lite

Kurnool Rd, Kethireddipalle, Telangana 509301, India

Latitude

16.8968029°

Longitude

78.1740781°

Local 01:12:48 PM

GMT 07:42:48 AM

Altitude 0 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89773323°

Local 01:12:35 PM

GMT 07:42:35 AM

Longitude

78.18627637°

Altitude 484.52 meters

Thursday, 11 Aug 2022



GPS Map
Camera Lite

Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89771083°

Local 01:14:32 PM

GMT 07:44:32 AM

Longitude

78.18629875°

Altitude 467.35 meters

Thursday, 11 Aug 2022



Potlapally Rd, Agraharampotlapalle, Telangana
509202, India

Latitude

16.8981303°

Local 01:10:57 PM

GMT 07:40:57 AM

Longitude

78.18580046°

Altitude 479.45 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89717815°

Local 01:13:57 PM

GMT 07:43:57 AM

Longitude

78.18662482°

Altitude 468.91 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89747471°

Local 01:14:24 PM

GMT 07:44:24 AM

Longitude

78.18649062°

Altitude 467.94 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89728309°

Longitude

78.1865802°

Local 01:14:13 PM

GMT 07:44:13 AM

Altitude 467.57 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89780294°

Local 01:14:37 PM

GMT 07:44:37 AM

Longitude

78.1861943°

Altitude 466.47 meters

Thursday, 11 Aug 2022



Potlapally Rd, Agraharampotlapalle, Telangana
509202, India

Latitude

16.89813411°

Local 01:10:46 PM

GMT 07:40:46 AM

Longitude

78.18575933°

Altitude 480.66 meters

Thursday, 11 Aug 2022



GPS Map
Camera Lite

Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89794081°

Local 01:14:43 PM

GMT 07:44:43 AM

Longitude

78.1860359°

Altitude 466.59 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89763755°

Local 01:14:29 PM

GMT 07:44:29 AM

Longitude

78.18638116°

Altitude 467.92 meters

Thursday, 11 Aug 2022



Unnamed Road, Gundlapotlapalle, Telangana 509301,
India

Latitude

16.89811996°

Local 01:11:03 PM

GMT 07:41:03 AM

Longitude

78.18579819°

Altitude 480.36 meters

Thursday, 11 Aug 2022